

OFFICE OF DISTRICT & SESSIONS JUDGE, (SOUTH)
SAKET COURT COMPLEX: NEW DELHI

ORDER

In pursuance of the provision of sub-section (1) & (2) of section 5 of the Right to Information Act, 2005 (22 of 2005), I, being District & Sessions Judge, South District, Saket Court Complex, New Delhi, designate Sh. J. P. Gupta, Administrative Officer (Judicial), South District as "**Public Information Officer**" for South District, Saket Court Complex, New Delhi. He shall be performing duties as Public Information Officer in addition to other duties.

I further designate, Sh. K. D. Sharma, Administrative Officer (Judicial), as "**First Link Public Information Officer**" for South District, Saket Court Complex, New Delhi to perform the duties in absence of Public Information Officer with immediate effects.



(Brijesh Sethi)
District & Sessions Judge, (South)
Saket Court Complex,
New Delhi

2367-2547

No. _____ RTI/SD/SCC/ND/2015

Dated: 28/1/15

Copy forwarded for information & necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. To the Ld. District & Sessions Judge, HQ, Tis Hazari Court, Delhi.
3. The Secretary (AR), Administrative Reforms Deptt., 7th Level, C-Wing, Delhi Secretariat, GNCT, New Delhi.
4. To all District & Sessions Judges, Delhi/New Delhi.
5. Officer concerned.
6. All the Judicial Officers of South & South East District.
7. The Chief Metropolitan Magistrate, Delhi/New Delhi.
8. All the Superintendents of South District.
9. PS to District & Sessions Judge, South District.
10. All the Branches of South District.
11. All the PROs/APROs, Delhi/New Delhi.
12. The Website Committee, HQ, Tis Hazari Court, Delhi.
13. Secretary, Saket Court Bar Association and all Bar Association of all court Complexes, Delhi/New Delhi.
14. Notice Board of all court complex, Delhi/New Delhi.



(Brijesh Sethi)
District & Sessions Judge, (South)
Saket Court Complex,
New Delhi